

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE
TENTH REPORT

Accordingly, steps are being taken to constitute the Tribunal.

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SHRIMATI SHARDA MUKERJEE (Ratnagiri) : I beg to present the Tenth Report of the Committee on Absence of Members from the sittings of the House.

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12.33 hrs.

STATEMENT* *RE-NARMADA*
WATER DISPUTE

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : As the the House is aware, the dispute over the waters of the Narmada has been under discussion and negotiations since 1963. In this connection and consultation with the Chief Ministers of Madhya Pradesh, Gujarat, Maharashtra and Rajasthan, the Central Government appointed an expert Committee headed by Dr. A. N. Khosla and its report was received in 1965. Thereafter, prolonged discussion were held both at the technical level and with the Chief Ministers.

Recently, one more attempt was made, but in vain, to see if there was still any possibility of resolving the dispute by negotiations. The present Chief Minister of Madhya Pradesh has proposed continuance of discussions between Madhya Pradesh and Gujarat, while the Chief Minister of Gujarat contends that no useful purpose would be served by further discussions in view of discussions and detailed negotiations held in the past. The Chief Ministers of Gujarat and Rajasthan have asked for reference of the dispute to a Tribunal. The Chief Minister of Maharashtra has no objection to this course of action.

As the efforts made so far to settle the dispute by negotiations have not yielded any useful results the Government of India have come to the conclusion that, in order to settle the Narmada Water Dispute, action has to be taken under the Inter-State Water Dispute Act, 1956, to constitute a Tribunal.

12.35 hrs.

RE : DEMONSTRATION BY SAMAJ-
WADI YUVAK SAMAJ

SHRI SURENDRANATH DWIVEDY (Kendrapara) : With your permission I want to draw the attention of the House that the youth from all over the country under the leadership of Samajwadi, Yuwak Sabha has organized a demonstration before the Parliament House to draw the attention of Parliament and the country to the problem of unemployment in the country. They could not come near the Parliament House because of the ban. You know the youth of the country has become restive. Even the draft Fourth Five Year Plan does not give them any chance. They have represented. They have submitted a memorandum as to how the problem could be solved and now the Plan also could be modified so that the problem of unemployment can be tackled within a fixed time limit. With your permission, Sir, I lay this memorandum on the Table of the House so that the Government may take action in the matter.

SHRI NATH PAI (Rajapur) : I understand that a delegation of the youth called on the Prime Minister. She was gracious enough to see them. May we know what assurance she has given since it is engaging the attention of the whole country ?

SHRI S. M. BANERJEE (Kanpur) : I congratulate Mr. Dwivedy who raised this issue. The same difficulty will arise. All these unemployed youth are knocking at the door of the Parliament for some understanding. Will you please ask the Prime Minister or the Government to say something on it.

On 14th and 15th these unemployed youths are coming from all over the country. The only this is they cannot demonstrate before Parliament. Instead of demonstrating before Parliament they have to go to the boat club. For them Parliament has been reduced to the position of a boat club.

*For Correction of the above statement, please see Debates dated 16.5.69,